OA 816/2005

Date of order: 03.12.2010

None for the applicant. Shri R.K. Choubey, ld. Counsel for the respondents.

Shri Choubey submits that no pairvi is being made on behalf of the applicant and the case is fit to be dismissed.

From the perusal of ordersheets, it transpires that the learned counsel for the applicant was present on 18.10.2006 and thereafter neither the applicant nor anyone on his behalf appeared. On the last date the case was adjourned by way of last chance.

In the circumstance, it appears that the applicant has lost interest in pursuing the case. We are of the view of the this is a fit case for dismissal. Accordingly, the case is dismissed for non-prosecution.

[A.K. Jain $\frac{1}{M}$ [A]

[Anwar Ahmad]/M[J]

srk.